

PANEL OF VICE-CHAIRMEN

MR. CHAIRMAN: Hon. Members, I have to inform that the Panel of Vice-Chairmen has been reconstituted with effect from 23rd October, 2017, with the following Members:—

1. Dr. Satyanarayan Jatiya;
2. Shri Tiruchi Siva;
3. Shri T. K. Rangarajan;
4. Shri Bhubaneswar Kalita;
5. Shri Basawaraj Patil; and
6. Shri Sukhendu Sekhar Ray.

RESIGNATION BY MEMBERS

MR. CHAIRMAN: I have also to inform Members that I had received letters, dated 1st September, 2017 and 11th October, 2017, from the following Members, Shri Manohar Parrikar and Shri Mukul Roy, representing the States of Uttar Pradesh and West Bengal, respectively resigning their seats in the Rajya Sabha. I had accepted their resignations with effect from 2nd September, 2017 and 11th October, 2017, respectively. This is for your information.

DISQUALIFICATION OF MEMBERS ON GROUND OF DEFECTION

MR. CHAIRMAN: Hon. Members, I have to make the following announcement:—

“Shri Ram Chandra Prasad Singh, Member and Leader of the JD(U) in Rajya Sabha, the Petitioner, had filed two separate Petitions on 2nd September, 2017 under paragraph 6 of the Tenth Schedule to the Constitution of India read with Rule 6 of the Members of Rajya Sabha (Disqualification on Ground of Defection) Rules, 1985, praying that Shri Sharad Yadav and Shri Ali Anwar Ansari, Members of the Rajya Sabha (Respondents) be disqualified under the Tenth Schedule to the Constitution for voluntarily giving up the membership of the party, JD(U), on whose tickets they were elected to the Rajya Sabha, by indulging in anti-party activities by publicly denouncing and openly criticising the collective decisions of the JD(U) and the Party President.

Both the Petitions were duly examined in accordance with the provisions of the Members of Rajya Sabha (Disqualification on Ground of Defection) Rules, 1985, the procedural requirements laid down therein, and precedents.

[Mr. Chairman]

After taking into account the facts of each case, the comments of the Respondents on their respective Petitions, the comments of the Petitioner on the comments of the Respondents, the oral submissions made by both the Respondents during the oral hearing held on 8th November, 2017, the hon. Supreme Court's judgment in 1994 in the case of Ravi Naik *versus* Union of India and observations/judgments in similar anti-defection cases and precedents, it was crystal clear that by their conduct, actions and speeches, both the Respondents, Shri Sharad Yadav and Shri Ali Anwar Ansari, had voluntarily given up their membership of the political party, JD(U), by which they were set up as candidates for elections to the Rajya Sabha from the State of Bihar and elected as such Members.

I, therefore, decided and declared *vide* my Order dated 4th December, 2017, that Shri Sharad Yadav and Shri Ali Anwar Ansari, Members of JD(U), have incurred disqualification for being Members of the House, in terms of paragraph 2(1)(a) of the Tenth Schedule to the Constitution of India and have thus ceased to be Members of the Rajya Sabha with effect from 4th December, 2017.

The detailed Orders issued by me in this regard have been notified in the Gazette of India on the 4th of December, 2017 and have also been re-produced in Parliamentary Bulletin Part-II of the same date and the same was communicated to the Election Commission of India."

...(Interruptions)...

श्री नरेश अग्रवाल (उत्तर प्रदेश): माननीय सभापति जी ...(व्यवधान)... माननीय सभापति जी ...(व्यवधान)...

MR. CHAIRMAN: No discussion, please. ...(Interruptions)...

**MOTION FOR EXTENSION OF TIME FOR PRESENTATION OF THE
REPORT OF THE SELECT COMMITTEE ON THE MOTOR
VEHICLES (AMENDMENT) BILL, 2017**

डा. विनय पी. सहस्रबुद्धे (महाराष्ट्र): महोदय, मैं निम्नलिखित प्रस्ताव प्रस्तुत करता हूँ:-

कि मोटर यान (संशोधन) विधेयक, 2017 से संबंधित प्रवर समिति को सभा में अपना प्रतिवेदन प्रस्तुत करने के लिए दिया गया समय 27 दिसम्बर, 2017 तक बढ़ाया जाए।

The question was put and the motion was adopted.

...(व्यवधान)...